

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

IA No. 465 of 2015 in DFR No. 2125 of 2015

Dated: 21st December, 2015

**Present: Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

**Meghalaya Power Distribution Corporation Ltd. Appellant(s)
Versus
Meghalaya State Electricity Regulatory Commission ... Respondent(s)**

Counsel for the Appellant(s) : Ms. Sakie Jakharia

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan

ORDER

Heard.

Issue notice of I.A. No. 465 of 2015 to the opposite party requiring them to file reply/objections to the said I.A. Since Mr. Buddy A. Ranganadhan, learned counsel accepts notice of the said I.A. on behalf of the respondent /State Commission, hence there is no need to issue notice to the respondent now. He is directed to file reply/objections within three weeks from today.

Dasti service is permitted.

Post the said I.A. for hearing on **29th February, 2016.**

**(T. Munikrishnaiah)
Technical Member**

rkt/sh

**(Justice Surendra Kumar)
Judicial Member**